

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-205/2013/ 1223 /A

From :- Smti. Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Dhruvad Kashyap Das,
Presiding Officer,
Industrial Tribunal, Dibrugarh.

Dated Guwahati the ^{1st} March 2025.

Sub:- **Earned leave.**

Ref:- Your letter No. ITD.01/2025/180, dtd. 25.02.2025.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave w.e.f. 10.03.2025 to 13.03.2025** (prefixing 08.03.2025 and 09.03.2025; suffixing 14.03.2025, 15.03.2025 and 16.03.2025), **along with station leave permission from the evening of 07.03.2025 till the morning of 17.03.2025**. Further, you are to hand over the charge of your Court and Office to the District & Sessions Judge, Dibrugarh, and in her absence, to the next senior most Judicial Officer available at the station, before proceeding on leave.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-205/2013/ 1224 - 1226 /A, dated , 01-03-25
Copy forwarded for information to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
(Copy of duly filled in leave application in prescribed format is enclosed herewith).
2. The District & Sessions Judge, Dibrugarh.
3. The Project Manager, Gauhati High Court.

sd/-

JT. REGISTRAR (VIGILANCE)

sd/-